

Central Administrative Tribunal
Principal Bench

(2)

OA No.2413/94

New Delhi this the 15th Day of December, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Smt. Lakshmi Swaminathan, Member (J)

Devi Lal S/o Sh. Hardwari Lal,
C/o Kahtana Provision Store,
Laxman Vihar, Dhanwapur Road,
Gurgaon.Applicant

(By Advocate Sh. P.P. Khurana)

Versus

1. Union of India, through
the Secretary, Ministry of
Non-Conventional Energy Sources,
CGO Complex, Block-14,
Lodhi Road, New Delhi.

2. The Advisor (Admn)
Solar Energy Centre,
Department of Non-
Conventional Energy Sources,
CGO Complex, Block-14,
Lodhi Road, New Delhi.

....Respondents

ORDER(ORAL)

Hon'ble Mr. N.V. Krishnan:-

The learned counsel for the applicant states that it has not been possible to obtain the set of rules. He seeks permission to withdraw this O.A. at the present with liberty to file a separate O.A. at a later date. Permission is granted. The O.A. is dismissed, as withdrawn on the above terms.

(Smt. Lakshmi Swaminathan)
Member(J)

15-12-94
(N.V. Krishnan)
Vice-Chairman(A)

'Sanju'